

14.32 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of articles 117 and 207)

श्री यशपाल सिंह (कैराना) : मैं प्रस्ताव करता हूँ कि भारत के संविधान में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाए ।

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री यशपाल सिंह : मैं विधेयक का पेश करता हूँ ।

14.32½ hrs.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL*

(Amendment of Section 77)

श्री यशपाल सिंह : मैं प्रस्ताव कहता हूँ कि लोक प्रतिनिधित्व अधिनियम, 1951 में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाए ।

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

The motion was adopted.

Shri Yashpal Singh: I introduce the Bill.

14.32½ hrs.

LEGISLATIVE COUNCILS (COMPOSITION) BILL—contd.

Mr. Deputy-Speaker: The House will now proceed with the further consideration of the following motion moved by Shri Shree Narayan Das on the 15th April, 1965:—

"That the Bill to provide for the composition of the Legislative Councils for States and for matters connected therewith, be referred to a Select Committee, consisting of 16 members namely, Shri Ramchandra Vithal Bade, Shri C. R. Basappa, Shri Basanta Kumar Das, Shri Gauri Shanker Kakkar, Shri K. L. More, Shri Shankarrao Shantaram More, Shri V. C. Parashar, Shri Jaganath Rao, Shri S. C. Samanta, Dr. Sarojini Mahishi, Shri Sheo Narain, Shrimati Ramdulhari Sinha, Shri T. H. Sonavane, Shri Radhelal Vyas, Shri K. K. Warrior, and Shri Shree Narayan Das with instructions to report by the last day of the first week of the next Session."

Out of the two hours allotted, one hour and thirty-four minutes have been taken, and therefore twenty-six minutes are left.

Shri Onkar Lal Berwa—he is not here.

The hon. Minister.

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): Mr. Deputy-Speaker, Sir, I listened with great interest to the speeches made by hon. Members on this motion moved by Shri Shree Narayan Das on 15th April.

The main reason advanced by the hon. Mover is that fifteen years have passed since the Constitution came

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